

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 979
(To be answered on the 21st December 2017)**

Safety Audit by ICAO

979. **SHRI V. ELUMALAI**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Directorate General for Civil Aviation (DGCA) is bracing for a safety oversight audit by the International Civil Aviation Organization (ICAO) and if so, the details thereof;
- (b) whether the DGCA is taking a series of steps to save itself from repeated embarrassment following the 2012 audit in which the ICAO had raised safety concerns about India's aviation system and if so, the details thereof;
- (c) whether DGCA has taken steps to hire flight operation inspectors, aligning its rules with ICAO norms, certifying flight examiners, among them and if so, the details thereof;
- (d) whether the DGCA has been holding review meetings with airline and airport, operations every month for safety compliance and if so, the details thereof; and
- (e) whether the DGCA has issued rules for allowing airlines to recommend appointing designated flight examiners for conducting flight tests and technical examinations and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) ICAO conducted an audit of India from 6th to 16th November 2017 in the areas of legislation, organisation, personnel licensing, flight operations and airworthiness. The audit was conducted based on an MoU signed between ICAO and India on the dates agreed by India.
- (b) DGCA prepared for the audit as per audit questionnaire provided by ICAO and during the audit, all relevant evidences were provided to the auditors
- (c) DGCA has taken steps to hire full cadre of 75 Flight Operation Inspectors (FOIs). As on date there are 70 FOIs on strength of DGCA. Civil Aviation

Requirements (CAR) have been issued /amended to align with ICAO Annex provisions.

Flight examiners are approved by DGCA under the provision of CARs and the proficiency of flight examiners is ensured by conducting standardization check by DGCA FOI.

(d) This Ministry / DGCA have been conducting monthly meetings with airlines and airport operators to bring and process regulatory reforms for ease of doing business and safety compliance.

(e) Designated Examiners (DE) of the airlines are approved under the provisions of CAR Section 7, Series I Part I for Conduct of Flight Tests. DGCA has issued CAR Section 7, Series D Part V for approval of Airlines Type Rating Programme (ATRP) for scheduled operators for conduct of written examinations, training and checking for issue of type ratings for aeroplane types operated by them.

DGCA has also issued CAR Section &, Series D Part IV for approval of Approved Training Organisations (ATOs).
